

Planning Board for Banjara Tribes

2831. SHRI BHERU LAL MEENA: Will the Minister of WELFARE be pleased to state:

(a) whether demands have been made from different public bodies for setting up of a separate Planning Board for the welfare of Banjara tribes living in different States and suffering all sorts of privations; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Information is being obtained from States/UTs in this regard and will be placed on the table on the table of the House.

LPG Recovery Plant by Gail

2832. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the progress made so far regarding the LPG recovery plant of Gas Authority of India Limited (GAIL) at Lakwa in Assam?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI. B. SHANKARANAND): Government have sanctioned the project. Land has been allocated and activist regarding prose package, engineering, procurement etc. have been initiated by GAIL.

[Translation]

Complaints Against LPG Dealers

2833. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of complaints received by the Indian Oil Corporation against IPG gas dealers in Delhi during the each of the last three years; and

(b) the action taken by the Government thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). 359 complaints were received during last three years ending 31st March, 1992. Out of these only 49 could be established. Action was taken by Indian Oil Corporation against the defaulting distributors under the Marketing Discipline Guidelines.

Funds for Housing Projects

2834 SHRI LAL JAN S.M. BASHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount sanctioned by the Central agencies for housing projects in Andhra Praesh during the year 1992-93;

(b) whether the amount has been fully utilised; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (c). Under Indra Awas Yojana, the Central Government have allocated a sum of Rs. 980.25 lakhs to the Government of Andhra Pradesh during 1992-93, out of which Rs. 606.36 lakhs is reported to have been utilised by the State Government.

For the current year, the following amounts have been allocated to the States by various agencies.

Name	Amount Allocated
HUDCO	51.23
LIC	22.76
GIC	6.26

The details about utilisation are furnished by the State agencies to HUDCO from time

to time in the course of execution of various sanctioned projects. In the case of LIC and GIC loans, the funds are utilised as part of overall budgeted expenditure on housing by State Governments and their agencies during the year.

Package Deal for Punjab and Jammu and Kashmir

2835. DR. SUDHIR RAY:
PROF. RASA SINGH
RAWAT:
SHRI MADAN LAL
KHURANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to announce a package deal for Punjab and Jammu and Kashmir;

(b) if so, the details thereof; and

(c) whether the opinion of the national political parties will be taken into consideration prior to the announcement of his package?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB). (a) to (c). The Government stands by the Rajiv-Longowal Accord and is committed to implement the same. Most of the items in the Accord have been implemented and for those that remain, sincere efforts are continuing to arrive at a common acceptable solution.

As regards Jammu & Kashmir, discussions have been held with the national political parties as a part of the on-going efforts towards restoration of normalcy and the democratic process in the State.

Price of Land Acquired from farmers

2936 SHRI MANJAY LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether the farmers land in Delhi is acquired by Government at a very cheaper rate and after development of the area, the same land is sold at a very high rate resulting into litigation between farmers and the Government;

(b) if so, the details thereof; and

(c) the remedial action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No. Sir. Compensation is paid by Land Acquisition Collector according to the provisions of Land Acquisition Act. In the disposal of land, large areas are left for roads, open spaces and community facilities and housing for weaker sections, and this is cross subsidised by sale of plots on auction.

(b) and (c). Question do not arise.

Allocation to States for Harijan Housing Scheme

2837 SHRI K. RAMAMURTHI TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the allocation of funds made by the Union Government for Harijan Housing Scheme in the last three years to each State/ Union Territory; and

(b) the funds actually utilised by the States?

THE MINISTER OF STATE IN THE